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- (c) the posts held and the salaries drawn by such officers after integration;
- (d) the particulars of officers so integrated who applied for reversion to the State service;
 and
- (e) the particulars of officers permitted to revert to the State service.?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) to (e). The information is being collected and will be placed on the Table of the House in due course.

SHRI GOVINDA REDDY: May I know the reasons why information could not be called for earlier?

SHRI M. C. SHAH: The information has been called for but it has not yet been received.

SHRI GOVINDA REDDY: Is it not a fact that nearly two years have elapsed since integration took place and is it not strange that Government are still not in possession of these facts?

SHRI M. C. SHAH: We have called for information from the Excise Collector,

SHRI GOVINDA REDDY: How soon will this information be obtained?

- SHRI M. C. SHAH: The moment we receive the information, we will place it on the Table of the House. It will take some time.
- SHRI K. C. GEORGE: Have the Government enquired into the reasons why these reversions are being sought from the Central to the State service?
- SHRI M. C. SHAH: The information is being obtained.
- SHRI C. G. K. REDDY: Am I to understand, Sir, that the Finance

Ministry does not keep track of the officers who have been absorbed, of those who are working under them.

SHRI M. C. SHAH: I have already replied that the information is being called for from the Excise Collector, Madras, and will be placed on the Table when received. I will reply to all such questions then.

MR. CHAIRMAN: Including supple-men taries.

SHRI C. G. K. REDDY; Is the information usually available here or elsewhere?

SHRI M. C. SHAH: I have already stated that the information is being called for from the Excise Collector, Madras.

WRITTEN ANSWERS TO QUESTIONS

Mysore State Forces

- 1. Shri GOVINDA REDDY: Will the Minister for DEFENCE be pleased to lay on the Table a statement showing:
- (a) the number of officers, J.C.Os. and men belonging to the Mysore State Forces demobbed after their integration with the Indian Army;
- (b) the compensation paid or proposed to be paid to them;
 - (c) tihe terms of pensions granted to them;
- (d) the dates on which pensions became due to them;
 - (e) the amount paid towards pensions; and
- (/) the balance of pensions which remains unpaid?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR SURJIT SINGH MAJITHIA): (a) The following personnel were demobilised as a result of integration: —

| Officers | | | - 50 |
|----------|----------|--|-------|
| J.C.Os. | * *** | | 95 |
| O.Rs. t | N.Cs. E. | | 2,479 |
| Тотат | | | 2 624 |

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- (b) and (c). The following release benefits authorised for the demobbed personnel:-
- (i) Leave as admissible under the Mysore State rules, subject to a maximum of 24 months; and also subject to the condition that such leave does not extend beyond the age of superannuation.
- (ii) Travelling allowance as admissible under State rules for individuals ' and their families
- (Hi) Pension and gratuity admissible under following alternatives, 'whichever the was more favourable: -
 - (A) Mustering out pension/ gratuity admissible under the Mysore State
 - (B) Special scales of mustering out pension/gratuity authorised by the Government of India;
 - pension/ (C) Mustering out gratuity to J.C.Os. O.Rs. only at rates corresponding to LA. scales of these awards.
- (d) Pension takes effect from the date following that of discharge of the released individual.
- (e) and (f). Out of 969 individuals eligible for pension, payments have been authorised in 867 cases, leaving a balance of 102 claims in respect of which titles are under verification.

PAPERS LAID ON THE TABLE

BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I lay on the Table a statement showing the Bills which were passed by the Houses of Parliament during the Second Session, 1952, and assented to by the President

Statement

1. The Indian Tariff (Fourth Amendment) Bill.

2. The Sugar (Temporary Additional Excise Duty) Bill.

on the Table

- 3. The Indian Oilseeds Committee (Amendment) Bill.
- 4. The Indian Coconut Committee (Amendment) Bill.
- 5. The Indian Patents and Designs (Amendment) Bill.
- 6. The Code of Civil Procedure (Amendment) Bill.
- 7. The Mysore High Court (Extension of Jurisdiction to Coorg) Bill.
- 8. The Indian Power Alcohol (Amendment) Bill.
- 9. The Forward Contracts (Regu lation) Bill.
- 10. The West Bengal Evacuee Property (Tripura Amendment) Bill.
- 11. The Influx from Pakistan (Control) Repealing Bill.
- 12. The Abducted Persons (Recovery and Restoration) Amendment Bill.
- 13. The Industrial Finance Corporation (Amendment) Bill.
- 14. The Iron and Steel Companies Amalgamation Bill.
- 15. The Appropriation (No. 3) BiLL
- 16. The Delimitation Commission Bill.

RULES UNDER THE DELHI ROAD TRANSPORT **AUTHORITY ACT, 1950**

MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): In the absence of my colleague, Shri Lai Bahadur, I beg to lay on the Table a copy of each of the following Rules in accordance with sub-section (3) of section 52 of the Delhi Road Transport Authority Act, 1950:

> (i) The Delhi Road Transport Authority (Functions and Duties of the General Manager and Chief Accounts